Unclaimed money with L.I.C.

2385. DR. LC KESH CHANDRA: SHRIM ATI AMARJIT KAUR: SHRI F OSHAN LAL: SHRI P. N. SUKUL: SHRIM ATI USHA MALHO-TRA:

Will the Minister of FINANCE be pleased to state:

(a) the quantum of unclaimed money with the LIC as on 31st March, 1981; and

(b) the mode of utilisation of this unclaimed money?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) In The LIC's accounts for the year ended 31st March, 1981, the following unclaimed amounts have been written back:

(Rs. in Is	khs)
Description Am	ount
Death and maturity claims	101
Policy Deposits	99
Other amounts	65

(b) In the normal course of business, a certain volume of claims remain unpursied by the policyholders, depositors, etc. Every effort is made to settle the accounts by tracing the claimants or depositors. However, where despite these efforts, the claims remain unpaid or deposits remain unadjusted, the same are, in accordance with established accountancy procedure, credited to the revenue account. Such write-back does not, however, extinguish the liability to the claimant. If even after the amounts are written back, claims are preferred the same are entertained and pa d after due verification.

Income-Tax Exemption on Purchase of Books by Authors

2386. DR. LOKESH CHANDRA: SHRIMATI AMARJIT KAUR: SHRI ROSHAN LAL: SHR' P. N. SUKUL: SHRIMATI USHA MALHO-TRA: DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of FINANCE be pleased to state:

(a) whether purchase of books by authors is treated as expenditure for calculation of Income-tax; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA); (a) and (b) The income of an author would be taxable under the head "profits and gains of business or profession". This has to be computed in accordance with the provisions of the Income-Tax Act. Section 37(i) inter alia, provides for the allowance of any expenditure, not being in the nature of capital expenditure or personal expenses of the assessee, laid out or expended wholly and exclusively for the purposes of the business or profession. The allowance of the expenditure would however depend upon the facts and circumstances of each case.

Promotions in S.B.I., Bhopal Circle

2387. SHEI PYARELAL KHAN-DELWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in the State Bank of In.lia, Bhopal Circle, a number of persons whose performance, Confidential Reports, working ability, qualifications etc. were above board and despite their being recommended as very efficient by their immediate supervisors and despite their getting themselves successful in the written test held by the Bank, have not been promoted in an interview conducted by a biased official who was not authorised to conduct the interview as the Chairman of the Selection Committee; if so, what steps Government propose to take to do justice to the affected persons; and

(b) whether it is also a fact that the services of a number of employees who were recruited on 'emporary basis have been terminated without any cause or reason after having put several years of satisfactory services?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA FOOJARY): (a) The State Bank of India has reported that promotions in Bhopal Circle of the bank have been strictly in accordance with the Promotion Policy of the bank. The Interview Committee was properly constituted and there was no violation of any rules in this regard. The bank has further reported that in terms of the promotion policy the candidates are icquired to obtain minimum qualifying marks both in the written test v.nd interview separately, and accordingly some employees who did not obtain qualifying marks in the interview could not be promoted. The bank has further reported that some affected persons have raised an industrial dispute in the matter which is pending.

(b) The State Eank has stated that the bank has an agreement with the State Bank of India Staff Federation to absorb temporary employees who have put in minimum of 240 days in a period "f 12 calendar months and there is no question of terminating the service.-! of any such employee without sufficient reasons. The cases of those who had not put in 240 days in 12 calendar months and who, therefore, did not become eligible for protection under the Industrial Disputes Act can be terminated by the bank as and when their services are no longer required.

Committee on Fuel Economy

2388. DR. LOKESH CHANDRA: SHRIMATI AMAKJIT KAUR: SHRI ROSHAN LAL:

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Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

to Questions

(a) whether the Committee on Fuel Economy ha_s submitted it_s recommendations to the Government; and

(b) if so, what is the expected per centage of saving o^r fuel?

THE M'NISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA)-(a) No Committee on Fuef Economy was appointed by the Ministry of Tom ism and Civil Aviation.

(b) Does not arise.

2389. [Transferred to the 22nd March, 1982].

Export of Beef

2390. SHRI MANUBHAI PATEL: Will the Miniver of COMMERCE be pleased to state:

(a) the quantity o: beef exported in 1979 and 19&0; and

(b) the quantity of beef exported in 1981, moith-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA). (a) The quantity of beef (ButTa'o Meat) exported during 1979 and 1980 is as follows. Cow Meat is banned for export

Year	Statement					
				ł	Quar Metric	utity (in Tonnes)
1979					: •::	25200
1980*			*			3533

*Provisional.